

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 125

C.P. (IB) No. 82/Chd/Hry/2022

IN THE MATTER OF:

Matsuo India Pvt. Ltd.

...

Petitioner

Under Section: 59(7), IBC 2016

Order delivered on 12.02.2024

CORAM:

**SHRI. RAHUL PRASAD BHATNAGAR,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : None

ORDER

None for the petitioner. It is made clear that, if none appears on behalf of the Petitioner on next date of hearing, then appropriate orders will be passed. No further opportunity will be granted. List the matter for arguments 9.04.2024.

Sd/-

**(RAHUL PRASAD BHATNAGAR)
HON'BLE MEMBER (T)**

Sd/-

**(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)**

February 12, 2024

Mamta